

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(APPELLATE JURISDICTION)**

**APPEAL NO. 267 OF 2017**

**Dated: 8<sup>th</sup> October, 2018**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. B.N. Talukdar, Technical Member (P&NG)**

**In the matter of :**

**GAIL India Ltd. ...Appellant(s)**

**Vs.**

**The Petroleum & Natural Gas Regulatory Board ...Respondent(s)**

Counsel for the Appellant(s) : Ms. Neelima Tripathi  
Ms. Gunjan Singh

Counsel for the Respondent(s) : Mr. Rahul Sagar Sahay  
Mr. Siddharth Bangar

**ORDER**

Learned counsel for the Appellant seeks two weeks' time to file Rejoinder. Time is granted. She may file the rejoinder within two weeks i.e. on or before 22.10.2018, with advance copy to the other side.

List the matter on **29.10.2018**.

**(B.N. Talukdar)  
Technical Member (P&NG)**

**(Justice Manjula Chellur)  
Chairperson**

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